

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)Nos. 892-893 of 2019**

**IN THE MATTER OF:**

**Ms. Prakriti Nigam**

**.....Appellant**

**Vs.**

**Mr. Vijay Kumar V Iyer, IRP**

**.....Respondent**

**O R D E R**

**02.09.2019** - Let notice be issued on Respondent by speed post. Requisite along with process fee, if not filed, be filed by 3<sup>rd</sup> September, 2019. If the appellant provides the e-mail address of the respondent, let notice be also issued through e-mail.

Post the case for 'admission' along with Company Appeal (AT) (Insolvency)No. 863 of 2019 on **30<sup>th</sup> September, 2019.**

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/gc